

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
F.A. No. 146 of 2019**

Raymond Finance Company Pvt. Ltd. ... Appellant
Versus
Md. Haidar Imam & Ors. ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. A.K. Sahani, Advocate
For the Respondents : Mr. Shahid Khan, Advocate

Order No.05 Dated- 29.06.2020

Perusal of the record reveals that notice issued to the respondent no.5 has returned unserved with the endorsement that the respondent no.5 has left.

The appellant is directed to file fresh requisites for service of notice in correct and present address upon the respondent no.5 under registered cover with A/D as well as under ordinary process within four weeks, failing which, this first appeal shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this first appeal after receipt of service report of notice issued to the respondent no. 5.

(Anil Kumar Choudhary, J.)